

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "C" BENCH

**Before: Shri T.R. Senthil Kumar, Judicial Member
And Shri Narendra Prasad Sinha, Accountant Member**

**ITA No. 206/Ahd/2022
Assessment Year 2017-18**

Dakshin Gujarat Vij Company Ltd. Add: Urja Sadan, Nana Varachha Road, Kadodara Char Rasta, Surat-395006, Gujarat PAN: AABCD8912C (Appellant)	Vs	Pr. Commissioner of Income Tax-1, Vadodara (Respondent)
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**Assessee Represented: Shri M.K. Patel, A.R.
Revenue Represented: Shri Sameer Tekriwal, CIT-DR**

Date of hearing : 08-05-2024
Date of pronouncement : 10-05-2024

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the Revision order dated 31.03.2022 passed by the Principal Commissioner of Income Tax-1, Vadodara arising out of the assessment order passed under section 143(3) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') relating to the Assessment Year 2017-18.

2. At the outset, Ld. Counsel Shri M.K. Patel appearing for the assessee requested to withdraw this appeal, since the assessee has got relief in the giving effect order passed by the Assessing Officer u/s. 143(3) r.w.s. 263 of the Act.

3. Thus recording the above submission of the Ld. Counsel, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 10-05-2024

Sd/-
(NARENDRA PRASAD SINHA)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 10/05/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद